

HIGH COURT OF KARNATAKA

April 21, 2020

NOTIFICATION

(Supplement to the notification issued on April 16, 2020, which is applicable to all District Courts and Trial Courts in the State)

“13. All the members of the Staff, whenever called upon to attend the Court during closure period, and the Police on duty/ Security personnel shall be subjected to thermal scanning/temperature scanning at the entry point of the Court precincts by the health workers of the State Government and an inquiry shall be made with each staff member whether he/she has any known symptoms of Covid-19. If the temperature is not normal or if the health worker comes to the conclusion that a staff member is found to be having any symptoms, entry shall not be given to the staff member to the precincts of the Court. At the entry point, the name and cell phone number of the staff member shall be recorded. The same procedure shall be followed in the case of members of the Bar or Advocates’ clerks or litigants who visit the Court for the purposes of payment of Court fees or payment of process fees. Entry shall be denied to all persons who are not wearing proper masks. It will be advisable if the Judicial Officers also subject themselves to such screening at the entry point.”

BY ORDER OF HON’BLE THE CHIEF JUSTICE,

Sd/-
(Rajendra Badamikar)
Registrar General